

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) 94 cases of murder have been reported in North-West Delhi during the year 1991 and 66 cases in 1992 (upto 26-7-1992). Murders that took place in the Mangolpuri and Sultanpuri J. J. Colonies during 1991 and upto July 1992 are as under:—

Year]	Mangolpuri	Sultanpuri
1991 . . .	10	10
1992 . . .	17	13
(upto 26-7-92)		

(b) During the tenures of the present SHO's of Mangolpuri and Sultanpuri 31 cases and 6 cases of murder respectively have been registered.

(c) Yes, Sir.

(d) The number of complaints received against these police stations are as under:—

Year	Mangolpuri	Sultanpuri
1991 . . .	39	29
1992 . . .	70	34
(upto 26-7-92)		

(e) and (f) Yes, Sir. Culprits named in cases have been arrested and investigations made. All necessary actions like recovery of stolen property, weapons of offence, identity of associates etc. is taken after arrest and cases challaned wherever evidence is sufficient to warrant it.

(g) Two departmental enquiries against previous SHO, P.S. Sultanpuri (i.e. One in year 1991 and other in the year 1992) were ordered for lapses during his tenure and he was transferred to non-sensitive unit.

Use of dual nomenclature of Nepali/Gorkhali

2973. SHRI RATNA BAHADUR-RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Government are often using the dual nomenclature of Nepali/Gorkhali instead of lone Nepali nomenclature; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) In certain cases, the Census of India uses dual nomenclature for certain languages like Gorkhali/Nepali. From the 1971 census onwards, the nomenclature of Gorkhali/Nepali is adopted which includes people with Nepali or Gorkhali as mother tongues.

(b) When two mother tongues are returned distinctly in the Census and are grouped together for linguistic reasons, dual nomenclature is used.

Amendment in 55th Constitution Amendment Act

2974. SHRI NYODEK YONGGAM: Will the Minister of HOME AFFAIRS be pleased to state whether there is any proposal under Government's consideration to amend the 55th Constitution Amendment Act, 1986 in regard to Statehood of Arunachal Pradesh to incorporate special provisions to ensure the religious, social practices and the administration of civil and criminal justices according to Arunachal Pradesh customary laws and ownership and transfer of land?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): No, Sir.